GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

Notification  
No. 14/2016-Central Excise  

New Delhi, the 1st March, 2016

GSR (E).- In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 33/2005-Central Excise, dated the 8th September, 2005, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 570(E), dated the 8th September, 2005, namely :

"Provided further that this condition shall not apply to the power generation projects based on municipal and urban waste, if the manufacturer proves to the satisfaction of the Deputy Commissioner of Central Excise or the Assistant Commissioner of Central Excise, as the case may be, that there is a valid agreement between the producer of the power and urban local body for processing of municipal solid waste for not less than ten years from the date of commissioning of project."

[F.No.334/8/2016-TRU]

(K. Kalimuthu)  
Under Secretary to the Government of India

Note: The principal notification No. 33/2005-Central Excise, dated the 8th September, 2005 was published in the Gazette of India, Extraordinary, Part II, Section-3, Sub-section (i), vide number G.S.R. 570(E), dated the 8th September, 2005 and last amended by notification No 14/2014-Central Excise dated 11th July, 2014 vide number G.S.R. 445(E), dated 11th July, 2014.